

Delhi Transport Undertaking, the Undertaking suffered a loss of Rs. 324.7 lakhs (including Rs. 136.24 lakhs on account of debt charges) during 1970-71.

(b) The D.T.U. is under the Delhi Municipal Corporation. The Government of India have no direct control over the D.T.U. However, the Government advanced loans amounting to Rs. 160 lakhs to the Undertaking during 1969-70 and Rs. 300 lakhs during the year 1970-71. Against the above amounts, orders were placed by the Undertaking for 300 buses, out of which 196 have already been received and are being operated as express services. During the current financial year, a loan of Rs. 24 lakhs has already been sanctioned. Further loans are also proposed to be advanced to the Undertaking for the purchase of buses, as and when payments become due to the suppliers.

A proposal to set up a Road Transport Corporation in Delhi and to transfer to it the functions of the Delhi Transport Undertaking is under Government's consideration.

Vertical merger of companies

780. SHRI R. R. SINGH DEO :
SHRI P. K. DEO :

Will the Minister of COMPANY AFFAIRS (KAMPANI KARYA MANTRI) be pleased to state :

(a) whether Government have recently allowed vertical merger of companies;

(b) if so, the reasons therefor; and

(c) the reaction of the companies thereto ?

THE MINISTER OF COMPANY AFFAIRS (KAMPANI KARYA MAN-

TRI) (SHRI RAGHUNATHA REDDY) :
(a) and (b). The Central Government has approved only one merger of two subsidiary companies, namely, Warrior (India) Ltd. and Auto Accessories (India) Ltd. with their holding company, Forbes, Forbes Campbell & Co. Ltd. under section 23 of the Monopolies & Restrictive Trade Practices Act, 1969. This merger was not a vertical one in the generally accepted sense. Having regard to the fact that the holding company already had control over the products manufactured by the subsidiaries, the proposed merger was not considered likely to result in any material change in the existing market structure or lessen competition. The scheme of merger was therefore approved as it would result in economy and better use of men, material and industrial capacity.

(c) Government is not aware of any reaction of the companies in the matter. It appears an application had already been made to the High Court for the merger under section 394 of the Companies Act and following the Central Government's approval under section 23 of the Monopolies and Restrictive Trade Practices Act, 1969, as this case attracted the provisions of that Act, the High Court permitted the merger applied for.

Amount advanced by State Bank of India in Andhra Pradesh for agricultural purposes

781. SHRI K. SURYANARAYANA :
Will the Minister of FINANCE (VITTA MANTRI) be pleased to state :

(a) whether the branch of the State Bank of India, Tadepalligudem, Andhra Pradesh had some years back, advanced a few lakh of rupees to "Shri Chintalapati Bapirajha Dharma Samstha Administration Society" Regd. No. 12/66, for agricultural purposes;

(b) if so, the amount given, in which year given, the amount so far collected and the amount still pending;

(c) the nature of security given, for the loans advanced,

(d) whether it is also a fact that the loans given were not properly utilised

(e) if so, whether Government propose to enquire into the matter and if so, by which agency ?

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANTI RAO CHAVAN) (a) to (e) Under section 44(1) of the State Bank of India Act, 1955, the Bank is prohibited from divulging information relating to individual constituents or to their affairs

उत्तर प्रदेश में पार्श्व सड़को का निर्माण

782. श्री मोहन स्वरूप . क्या नौबहन और परिवहन मंत्री यह बताने की क्या करेंगे कि

(क) उत्तर प्रदेश में पीलीभीत, बरेली और शाहजहाँपुर में पार्श्व सड़को के निर्माण में अब तक किन्तनी प्रगति हुई है ,

(ख) उद्युक्त निर्माण कार्य कब तक पूरा हो जायेगा , और

(ग) उद्युक्त जिलों में सड़को की लम्बाई किन्तनी है ?

संबन्धित कार्य तथा नौबहन और परिवहन मंत्री (श्री राज बहादुर) : (क) से (ग) पार्श्ववर्ती सड़क परियोजना के स्वीकृति कार्यक्रम में पी.पी.भीत, बरेली और शाहजहाँपुर के तीन जिलों में लगभग 80 मील की

कुल दूरी शामिल है। इसमें से 31 मार्च 1971 तक लगभग 51 मील पर डामर बिछाई की व्यवस्था तक काम पूरा किया गया और शेष लम्बाई में कार्य, जो प्रगति विभिन्न चरणों में है के जहाँ तक सड़क भाग का संबंध है, 31 दिसम्बर 1971 तक पूरे हो जाने की सम्भावना है।

जहाँ तक पुल का सम्बन्ध है एक बड़े पुल, 11 मध्यम और 12 छोटे पुलों (एक रेलवे उपरगामी पुल सहित जिनमें प्रथमतः तीन जिलों में स्वीकृति पार्श्ववर्ती सड़क पररेखन में निर्माण किया जाना है) में से एक बड़ा पुल, 10 मध्यम और 6 छोटे पुल 31 मार्च 1971 तक पूरे किए जा चुके हैं। उपरगामी पुल, जिनमें रेलवे में निर्माण करना है को छोड़कर शेष सभी पुलों के कार्य के जून 1971 तक पूरे हो जाने की सम्भावना है।

Regional Engineering college, Silchar

783 SHRIMATI JYOTSNA CHANDA Will the Minister of EDUCATION AND SOCIAL WELFARE (SIKSHA AUR SAMAJ KALYAN MANTRI) be pleased to state

(a) the progress made in the construction of the Regional Engineering College at Silchar, and

(b) whether the office of the said college is still situated in Shillong and, if so, when Government propose to shift it to Silchar ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SIKSHA AUR SAMAJ KALYAN MANTRALAYA MEN UP-MANTRI) (SHRI D. P. YADAVA) (a) The electric overhead lines have been installed, Water supply